

BEFORE THE SECURITIES APPELLATE TRIBUNAL  
MUMBAI

Date of Decision: 08.06.2018

Misc. Application No. 125 of 2018  
In  
Appeal No. 469 of 2015

Samridh Jeevan Welfare Society  
205, Subhash Puri, Kanker Khera, Meerut,  
Uttar Pradesh

...Applicant/  
Intervener

Versus

1. Securities and Exchange Board of India,  
SEBI Bhavan, Plot No. C-4A, G-Block,  
Bandra-Kurla Complex, Bandra (East),  
Mumbai - 400 051

2. Samruddha Jeevan Foods India Limited,  
Officer No. 1, First Floor, Sr. No. 63/2B/9,  
The Forum Pune, Satara Road,  
Parvathi, Pune- 411 009

3. Mr. Mahesh Kisan Motewar  
Flat No. 5 Ganraj Heights,  
Kashinath Patil Nagar,  
Dhankwadi,  
Pune- 411 043

4. Mrs. Vaishali Mahesh Motewar  
F.N.5, S.N. 2012, Ganraj Heights,  
K.P. Nagar,  
Pune- 411 043

5. Mr. Rajendra Pandurang Bhandare  
37/3, Damaninagar,  
Solapur- 413 002

...Respondents

Ms. Purnima Gupta, Advocate with Mr. S. Gupta, Advocate for the  
Applicant/ Intervener.

Mr. Shyam Mehta, Senior Advocate with Mr. Nishant Upadhyay,  
Advocate i/b K. Ashar & Co. for Respondent No. 1

None for Respondent Nos. 2,3,4 & 5

CORAM: Justice J.P. Devadhar, Presiding Officer  
Dr. C.K.G. Nair, Member

Per: Justice J.P. Devadhar (Oral)

1. Counsel for Securities and Exchange Board of India (“SEBI”) states that SEBI would pass its order on the representation made by the appellant within a period of four weeks from today and the said statement made by counsel for SEBI is accepted.

2. In view of the above, nothing survive in the Misc. Application and the same is disposed of accordingly with no order as to costs.

Sd/-  
Justice J.P. Devadhar  
Presiding Officer

Sd/-  
Dr. C.K.G. Nair  
Member

08.06.2018  
Prepared & Compared By: PK